

September 26, 2008

All registered Securitisation Companies/Reconstruction Companies

Quarterly Statement to be submitted by Securitisation Companies/Reconstruction Companies registered with the Reserve Bank of India under Section 3(4) of the SARFAESI Act

Please refer to our Circular DNBS (PD) CC. No. 5 / SCRC / 10.30.000/ 2006-2007 dated April 25, 2007 on the captioned subject.

2. Based upon the experience gained, the Bank has revised the formats of quarterly statements SCRC 1 and SCRC 2 to be submitted by Securitisation Companies/Reconstruction Companies registered with the Bank. As earlier, the statements should be submitted within 15 days of the close of the quarter to which it pertains, to the Department of Non-Banking Supervision, Central Office, Reserve Bank of India, 2nd floor, "B" Wing, World Trade Centre, Centre I, Cuffe Parade, Colaba, Mumbai 400005. The first such statement in revised format should be forwarded for the quarter ending December 31, 2008.

3. The above instructions are being issued by the Bank in exercise of the powers conferred under Section 12 A of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act).

4. Please acknowledge receipt.

Yours faithfully,

(P.Krishnamurthy)
Chief General Manager-in-Charge

SCRC 1**Quarterly Statement on Assets acquired, securitized and reconstructed**

Statement for the quarter ended March/June/September/December* 20 _

Name of the SC/RC:

Date of grant of Certificate of Registration:

Date of commencement of business:

Part- A

(Amount Rs. in lakh)

Liabilities	Amount
Owned Funds (as defined in para 3(1)(viii) of the Securitisation Companies and Reconstruction companies (Reserve Bank) Guidelines and Directions, 2003)	
(i) Paid Up Equity Capital @ _____	
(ii) Compulsorily convertible Preference shares _____	
(iii) Free Reserves Excluding Revaluation Reserve _____	
(iv) Credit balance of P & L A/c _____	
Sub-Total _____	
Less :	
(a) Debit Balance of P& L A/c	
(b) Misc. Expenditure to the extent not written off or adjusted	
(c) Intangibles Assets	
(d) under/short provisions against NPA	
(e) Others as detailed in paragraph 3(1) (viii) ibid.	

Borrowings from banks/FIs	
Current liabilities and Provisions	
Other Liabilities	
Total	

* strike out whichever is not applicable

@ Of the Paid Up Equity Capital, Amount of Foreign Direct Investment (In Rs. lakh) may be indicated as footnote as under:

Name of the Overseas Entity	Date of Investment	Amount of FDI (in Foreign currency and Rupees equivalent)	% of Paid UP Equity Capital of the SC/RC

Part B

Acquisition/Realisation of financial assets from banks/FIs in terms of Section 9 of the SARFAESI Act, 2002

(Amount Rs. in lakh)

Sr. No.	Particulars	As at end of previous quarter (1)	Position during the quarter (2)	Total as at end of quarter (1+2)
1.	Assets acquired from banks/FIs - Book value			
2.	Cost of acquisition of assets, at (1) above, by the SC/RC			
	(a) Of above, consideration paid by issue of bonds and debentures			
	(b) Of above, consideration paid by cash			
	(c) of above, consideration paid by issue of SRs			
3.	Of (2) above, value of the assets transferred to the Trust for securitisation			
4.	Of 2, above asset resolved (Total = a+b+c+d+e+f+g)			
	(a) by change in management			
	(b) by take over of management			
	(b) by sale of business			
	(c) by lease of business			
	(d) by reschedulement of payment of debt			
	(e) by enforcement of security interest			
	(f) by settlement of dues of the borrower			
	(g) by taking possession of secured assets			
5. B	Balance Outstanding (2-4)			

Part C
Information about Security Receipts (SRs)

(Amount Rs. in lakh)

- (a) Security Receipts issued by the Trusts as on March 31, Previous Year _____
 (b) Security Receipts redeemed by the Trusts till date _____
 (c) Security receipts Outstanding as at end of the quarter _____

Sr. No.	Particulars	As at end of previous quarter (1)	Position during the quarter (2)	Total as at end of quarter (1+2)
1.	Amount of Security Receipts (SRs) issued			
2.	Of (1) above, amount of SRs subscribed by the selling bank/FIs			
3.	Of (1) above, amount of SRs subscribed by FIIs			
4.	Of (1) above, amount of SRs subscribed by other QIBs			
5.	Of (1) above, amount of SRs subscribed by the SC/RC			
6.	(5) as percentage of (1)			
7.	Of (1) above, amount of SRs completely redeemed			
8.	Of (4) above, amount of SRs partially redeemed			
9.	SRs Outstanding			
10.	Of 5 above, Net Asset Value of SRs issued (In Rs.) (i) Category 'A' (ii) Category 'B'			
11.	Whether complied with requirement of minimum subscription of 5% of SRs issued under each scheme (Strike off whichever is not applicable.)	Yes/No	Yes/No	Yes/No

Part D

1. General Information - (The information is to be given based on acquisition value)

(Amount Rs. in lakh)

Sr. No.	Particulars	As at end of previous quarter (1)	Position during the quarter (2)	Total as at end of quarter (1+2)
1.	Total Portfolio of Assets Acquired:			
2.	Assets acquired from sponsor banks:			
3.	Assets acquired from sponsor FIs:			
4.	Assets acquired from Other banks:			
5.	Assets acquired from Other FIs:			
6.	Assets transferred to Trusts:			
7.	Assets resolved:			
8.	Value of Outstanding Assets (1-7)			

2. Year-wise breakup of assets acquired still pending for resolution

Financial Year	Value of Assets acquired	Value of Assets Resolved from the date of acquisition					Balance Outstanding as at end of quarter
		less than one year	1-2 years	2-5 years	More than 5 years	Total	
Year 1							
Year 2							
.....							

3. Year-wise breakup of SRs Outstanding still pending for redemption

Financial Year	Value of SRs Issued	Value of SRs Redeemed	Balance Outstanding as at end of quarter
Year 1			
Year 2			
.....			

Part E

(i) Status of Top ten accounts acquired as at end of quarter (As per cost of acquisition and still pending for resolution)

(Amount Rs. in lakh)

Date of Acquisition	Acquired from	Cost of Acquisition (Amt. in lakhs)	Measures for reconstruction (Section 9 of SARFAESI Act)	Transferred to Trust		Amount of SRs issued by Trust (Amt. in lakhs)	SRs Redeemed (Amt. in lakhs)	SRs Outstanding (Amt. in lakhs)
				Date	Name of the Trust			

Brief particulars of the top ten accounts may be furnished giving history of each account, Net Asset Value of SRs, Recovery Rating Assigned by the Rating Agency, Name of the Rating Agency, SRs outstanding measures taken by SC/RC till the end of the quarter.

(ii) Status of Top ten accounts acquired as at end of quarter (As per amount pending resolution - Other than reported at (i) above)

(Amount Rs. in lakh)

Date of Acquisition	Acquired from	Cost of Acquisition (Amt. in lakhs)	Measures for reconstruction (Section 9 of SARFAESI Act)	Transferred to Trust		Amount of SRs issued by Trust (Amt. in lakhs)	SRs Redeemed (Amt. in lakhs)	SRs Outstanding (Amt. in lakhs)
				Date	Name of the Trust			

Brief particulars of the top ten accounts may be furnished giving history of each account, Net Asset Value of SRs, Recovery Rating Assigned by the Rating Agency, Name of the Rating Agency, SRs outstanding measures taken by SC/RC till the end of the quarter.

Date:

Signature and Seal
Name of the Authorised Signatory

SCRC 2

Quarterly Statement on Assets acquired, securitized and reconstructed – Bank/FI wise (Total)

Name of the SC/RC:

Statement for the quarter ended March/June/September/December* 20 __ _

(Amount Rs. in lakh)

Name of the bank/FI	Book Value of the Assets acquired from banks/FIs	Acquisition Price paid in form of			The amount redeemed out of assets acquired	Outstanding
		Cash	Bonds/ Debentures	SRs		
1	2	3	4	5	6	7
1.						
2.						
.....						
Total						

Date:

(Signature & Seal)

Name of the Authorised signatory

* strike out whichever is not applicable